

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Original application No.90 of 2015 (SZ)

IN THE MATTER OF:

The Zion Nagar Plot Owners Welfare  
Association

... Applicants(s)

Versus

The Tamil Nadu, Pollution Control Board,  
Chennai and others.

... Respondent(s)

*WITH*

Nandivaram Radha Nagar,  
Residents Welfare Association

... Applicants(s)

The Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai and others

... Respondent(s)

STATUS REPORT FILED BY N.GUDUVANCHERI TOWN  
PANCHAYAT

I, Thiru.M.Venkatesh, presently discharging my duties as Executive Officer of the Nandhivaram Guduvancheri Town Panchayat, Chengalpet District, submit this status report as follows:

1. It is humbly submitted that the Nandhivaram Guduvancheri Town Panchayat was directed to submit translated copy of the report and independent report apart from filing a further status report of implementation of the solid waste management rules on or before 23.3.2021. As per the order the translated copy is enclosed herewith for kind consideration.
2. The Nandhivaram- Guduvancheri Town Panchayat is located in an extent of 8.50 Sq.km with a population of about 44098 as per Census 2011 and the present population is estimated as approximately 55000. Since the town is situated on GST Road (Chennai-Chengalpet) there is a huge floating of vehicles and population of about 5000 per day. The Nandhivaram-Guduvancheri Town Panchayat generates 12 MT/day of Municipal Solid Waste from its 18 wards.
3. Municipal solid wastes generated from the town panchayat area are being collected through door to door mechanism utilizing Tata Ace vehicles-14 Nos., Tractors-2 Nos., Tricycle-2 Nos., Lorry -2 Nos., Battery operated vehicle-3 Nos.
4. The wet waste of about 7 T/day is being processed in the Micro Composting facility located at SF No.375/1 Vallalar Nagar, Nandivaram Village, Chengalpattu Taluk, Chengalpattu District in an extent of 1 Acre. The Nandhivaram- Guduvancheri Town Panchayat has obtained authorization under Solid Waste Management Rules, 2016 from the Tamilnadu Pollution Control Board on 09.04.2019 which was valid up to 31.03.2020 and

further it was extended up to 30.09.2020. The dry waste is segregated and the plastic waste, clothes, rubber, etc., are disposed through recyclers.

5. Earlier, the Nandhivaram-Guduvanchery Town Panchayat has dumped the solid wastes generated from Radha Nagar and Zion Nagar which are located on southern side of the Nandhivaram Lake. The Nandhivaram Radha Nagar Residents Welfare Association has filed an application before the Hon'ble NGT (SZ) vide OA No. 90 of 2015 and similarly The Zion Nagar Plot Owners Welfare Association has filed an application before the Hon'ble NGT (SZ), Chennai vide OA No.104 of 2016 against the dumping and burning of municipal solid wastes in the Nandhivaram Lake adjacent to Zion Nagar & Radha Nagar. Subsequent to the intervention of the National Green Tribunal (SZ) the dumped waste at the said locations were cleared by the Town Panchayat and also has stopped dumping of fresh solid wastes at the above lake site as per the orders of Hon'ble National Green Tribunal (SZ) dated 06.05.2016.
6. Further, the Hon'ble National Green Tribunal (SZ), Chennai in order dated 04.02.2020 in O.A.No. 90 of 2015, filed by Radha Nagar Plot Owners Welfare Association and O.A No.104 of 2016 filed by Zion Nagar Plot Owners Welfare Association, has constituted a joint committee comprising of the District Collector, Chengalpattu, Tamil Nadu Pollution Control Board and Public Works Department & Water Resources Organization and has directed "to inspect the area in question and directed to submit a report showing the present status along with the extent of legacy

waste kept undisputed of and what is the action plan for removal of the garbage by the local authority and what is the action taken by the Pollution Control Board for non-implementation of the Solid Waste Management Rules, 2016 in that area and what happened to the alternate acquisition of land for providing alternate dumping and Solid Waste Management Plant at Keerapakkam Village and what is the status of the proposed micro compost units by the local authority for this purpose and if there is any violation what is the action taken including imposition of environmental compensation against the violators and whether any effective steps have been taken by the Public Works Department & Water Resources Organization to prevent further dumping of garbage in that area as directed by this Tribunal and how effectively that was prevented by them. If not what further action needs to be taken to prevent the same and submit the report to this Tribunal within a period of two months by e-filing at [ngtszfilling@gmail.com](mailto:ngtszfilling@gmail.com)”

In the mean time, one Thiru J Kumaravel has filed WP No.5457/2020 before Hon’ble High Court of Chennai (Petitioner of this case) made a grievance to the respondents (1.The District Collector, Kancheepuram District and 2. The Executive Officer, NGTP) alleging that the place is earmarked as a children's park and is being misused for dumping garbages. Seeking appropriate action upon the same, the present writ petition has been filed. In which, the Hon’ble High Court of Chennai has pronounced a judgment on 05.03.2020 as under. The High Court “direct the second respondent to look into the same and dispose of within a period of six weeks from the date of receipt of a copy of this order”

7. Accordingly, the said areas in question (Nandivaram Lake, Zion Nagar, Radha Nagar) were inspected on 19.12.2020 and 17.02.2021 by the TNPCB officials and it was noticed that no dumping of fresh solid waste is noticed at the areas in question and no legacy waste is found in the said areas. The Public Works Department along with local body has provided wired fence to prevent the dumping of solid wastes into the lake. Now the Solid Waste are being dumped within the composting facility premises in S.F.No.375/1 at Kanniappa Nagar in Ward No.18.
8. Subsequently, the Hon'ble National Green Tribunal (SZ) in its order dated 28.01.2021 in OA No 90 of 2015 & OA No. 104 of 2016 has issued direction as inter alia that

“In the mean time, we request the Chairman of the Tamil Nadu State Level Monitoring Committee, appointed by the Principal Bench of National Green Tribunal in OA No. 606 of 2018 also to look into the issue and submit the status report of the implementation of the Solid Waste Management Rules, 2016 in these locations before the next hearing date”

and the Hon'ble National Green Tribunal (SZ) has directed to submit their respective reports on or before 23.03.2021 by e-filing.

It is submitted that Nandivaram Guduvancheri Town Panchayat is located on GST Road (NH45) nearby Chennai Metropolitan City. There is no dumping yard to this Town Panchayat for solid waste management activities for the past several years.

9. It is further submitted that the solid waste, collected by the sanitary workers and NGOs were taken to the 18<sup>th</sup> ward Resource and Recovery Park, located in Vallalar Nagar in ward No.18 (SF.No. 375/2-7, 376/A1, 403-B1-4, 421/B1-4, 448/A1, 404/4, 5 total extent is 1.237 acres) for segregation process from 15.09.2015.

All activities went well and the effective implementation was affected during Corona pandemic lock down period which was announced from 23<sup>rd</sup> March 2020. Since the entire team was busy in the containment of COVID-19 and the Self Help Group could not provide additional workers required, the Town Panchayat had to place some more temporary arrangements on contractual basis. Due to the above reasons, the Door to Door collection and waste segregation at source activities were disturbed.

10. Hence 2800.00 cubic metres of existing garbage were stored in RR park as per Bio mining quantity survey made by the concerned authorities. Now clearing of dumped garbages from the above location is going on and it will be completed within 30 days. Hence the Hon'ble National Green Tribunal (SZ) may kindly grant permission to complete the process before August 2021.

Previously, Nandivaram Guduvancheri was under the Jurisdiction of Kancheepuram District (Now comes under the jurisdiction of Chengalpattu District) and the District Collector of Kancheepuram District had given enterupon permission vide Proc Roc No.33991/2011/B1 Dated 08.08.2016 in Keerapakkam Village S.No: 99/1 having an extent of 20 acres for the purpose of dumpsite to Nandivaram Guduvancheri Town Panchayat and 9 other Town Panchayats.

## PRESENT SYSTEM OF WASTE PROCESSING AND DISPOSAL

Total quantity of waste generated per day

Sl No	Category of wastes	Quantity generated per day in M.T	% of processing	Present method of processing	Method of disposal
1	Bio degradable waste	6.500 MT	80%	Windrow composting	Manure produced
2	Non Bio Degradable Waste	0.150 MT	90%	Stored at Resource Recover Park and sold to potential Recyclers/vendors	By sale
	a. Plastic-Saleable/Recyclable				
	b. Plastics-Reusable	0.250 MT	90%	Shredded by using plastic shredders and used for B.T Road Relaying works	
	c.Plastics-Non saleable/Non Reusable/combustible	0.250 MT	100%	Stored and sent to Cement industries for co-processing	To Cement Industries
	d. Glass, rubber, tyre	0.500 MT	100%	Stocked at dumping yard	
3	Domestic Hazarduous waste			Stocked at Resource Recovery Park and sold to TNPCB authorised vendors	Sold to TNPCB authorised vendors
	a. Electric wires/chokes/ Battery/ paint containers/Bulbs	0.050 MT	100%		
	b. Napkins/Diapers/ used medical cotton waste etc	0.075 MT	100%	Daily collected waste are incinerated at Resource Recovery Park	

4	Other Dry waste Unused Bed/Pillows/Mats/ clothes/Wood pieces etc	1.500 MT	100%	Collected and stored separately in the Resource Recovery Park.	
5	Construction and Debris Wastes	1.500 MT	80%	Separate place is earmarked in the Town Panchayat. Quantity generated per day is very less and hence used for low-lying areas in the wards.	Low-lying areas filling
6	E-waste	0.021 MT	75%	Collected and stoked at Resource Recovery Park. Sold to potential Recycling vendors authorised by TNPCB	Sold to TNPCB Vendors
7	Inert Drain silt etc	0.750 MT	100%	Collected separately and filled up in low- lying areas	Low-lying areas filling
		11.546 TPD			

Apart from the above 4 Hospitals/ Nursing Homes (Government Hospital 1 No, Private Hospitals 3 Nos) and small clinics 5 Nos are situated within the Town Panchayat limits. The Bio-medical waste generated are collected by the TNPCB authorized waste collectors and taken to **Thenmelpakkam, Singaperumal Koil** and safely disposed through incineration process as prescribed by the TNPCB. The Town Panchayat officials are periodically inspecting are above Hospitals and Clinics to ensure that Bio-medical waste generated from the above Hospitals

/Nursing Homes and Clinics are not mixed / disposed into the municipal solid waste stream.

The infrastructure facilities required for the processing and disposed of 11.546 TPD municipal solid waste required minimum of 9 months to create in the 20 acres land allotted by the District Collector at Keerapakkam Village to implement all Solid Waste Management activities as per the Solid Waste Management Rules 2016 as per the direction of the Hon'ble National Green Tribunal (SZ).

Therefore, it is humbly stated that the Town Panchayat has to other option but to continue the Solid Waste Management in the existing Resource Recovery Park at Vallalar Nagar till required infrastructure facilities are created at the allotted land at Keerapakkam Village.

Meanwhile, for the safe disposal of all dry wastes (other than Recyclable and Reusable Plastics) the Town Panchayat has proposed to install one Incinerator of less than 5 TPD capacity at the existing Resource Recovery Park at Vallalar Nagar as on estimate cost of Rs.45.00 lakhs duly adhering to the TNPCB emission norms.

The Director of Town Panchayats, Chennai in proceedings in ROC No.1149/2019/E4 dated 06.01.2019 has accord necessary administrative sanction for the above Incinerator (copy enclosed).

It is also proposed to install one plastic waste shredding machine as on estimated cost of Rs.6.00 lakhs for shredding the non-reusable plastics wastes which will be used for BT Road relaying works. Till then the non recyclable, non-reusable combustible plastic wastes will be disposed through by selling to potential plastic recyclers.

It is therefore humbly prayed that the Hon'ble National Green Tribunal may be pleased to record this status and pass such further orders deem to fit the case and thus render justice.

Dated at Chennai on the 19 day of March 2021.

  
Executive Officer 19/3/21  
Nandivaram Guduvancherry  
Town Panchayat